

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 222/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.

Date of Hearing : **25.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : NTPC Limited ('NTPC')

Respondents : ABC Cleantech Private Limited & Ors.

Parties present : Ms. Shikha Ohri, Advocate, NTPC
Shri Kartik Sharma, Advocate, NTPC
Ms. Ritika Singh, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of the tariff of the 1500 MW Wind-Solar Hybrid Power Projects Connected to the ISTS and selected through a Competitive Bidding Process as per the MoP guidelines dated 21.8.2023. She further submitted the Petitioner issued the Request for Selection on 6.12.2023 which was subsequently amended. Six bidders were shortlisted in the bidding process, and the e-reverse auction was conducted on 13.3.2024. Based on the e-reverse auction, LoAs were issued to four successful bidders on 23.4.2024. Learned counsel prayed to issue notice to the Respondents.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- a) Admit. Issue notice to the Respondents.
- b) The Respondents are to file their respective replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

c) The Petitioner to furnish the status of the PPAs and PSAs.

3. The Petition shall be listed for the hearing on 06.09.2024

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)